

**BEFORE THE ADJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD**

C.P. (I.B) No. 119/10/NCLT/AHM/2017


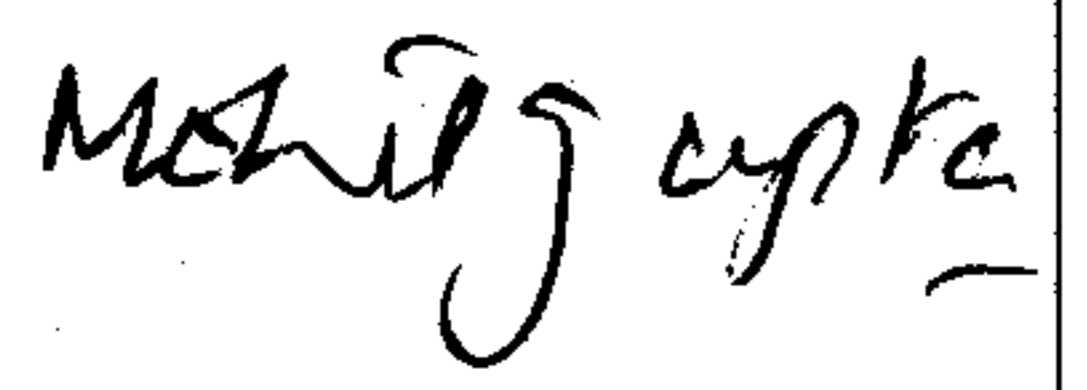
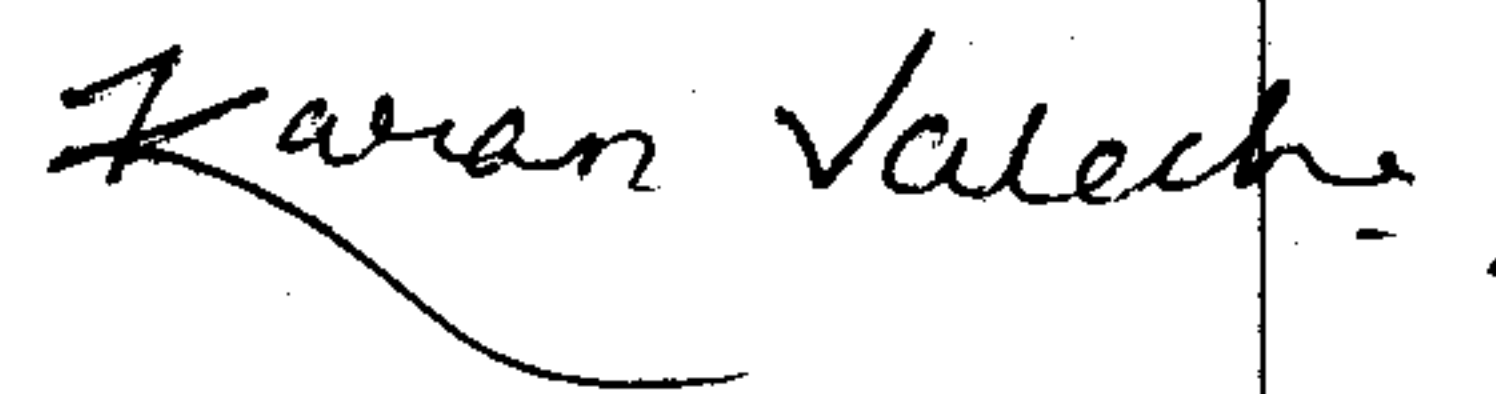

Coram:

Present: Hon'ble Mr. BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 09.11.2017**

Name of the Company: Jayeshkumar Arvindbhai Popat  
(Jalaram Cotton & Proteins Ltd.)  
V/s.  
Kotak Mahindra Bank Ltd. & Ors.

Section of the Companies Act: Section 10 of the Insolvency and Bankruptcy  
Code

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	LALIT M. PATEL	ADVOCATE	RESP NO. 1	
2.	MOHIT GUPTA	ADV	CORPORATE DEBTOR	
3.	KARAN VALECHA	ADV.	CORPORATE DEBTOR	
4.	PRANAV DESAI	ADVOCATE	REP NO 5	

**ORDER**

Learned Advocate Mr. Mohit Gupta with Learned Advocate Mr. Karan Valecha i/b A.R. Gupta & Associates present for Corporate Debtor/ Petitioner. Learned Advocate Mr. Lalit Patel present for Respondent No.1. None present for Respondent (HDB Finance). None present for Respondent (Tata Capital Financial Service Ltd). Learned Advocate Mr. Pranav Desai present for Respondent no. 5 (SIDBI).

Learned Advocate Mr. Pranav Desai filed Vakalatnama for Respondent (SIDBI).

Reply filed by Tata Capital Finance Service Ltd.

Documents as per the order dated 07.11.2017 filed by the petitioner.

Heard arguments of learned Counsel for petitioner and learned Counsel for Respondents.

Order reserved.

  
**BIKKI RAVEENDRA BABU**  
MEMBER JUDICIAL

Dated this the 09th day of November, 2017.